

IMPORTANT

GOVERNMENT OF MEGHALAYA
FINANCE DEPARTMENT

OFFICE MEMORANDUM

FIN.EC.II 20/2020/1

Dated Shillong the 2nd April, 2020

Subject: Submission of schemes and proposals for sanction during 2020-2021

During the financial year 2019-2020, a number of schemes and proposals submitted by the Departments could not be sanctioned owing to the COVID-19 situation and the lockdown. Henceforth, steps need to be put in place for speedy implementation of Government schemes and programmes. Accordingly, the following process is to be adopted for quicker processing of proposals in 2020-2021.

A. For Developmental Expenditure Schemes:

If the Administrative Departments decides to implement the schemes approved by Planning Department in 2019-2020 but for which funds could not be drawn, the scheme can be implemented in 2020-2021 with the following procedure.

1. The proposals can be submitted directly to Finance Department before the 30th June, 2020 after obtaining certification from the Administrative Head of the concerned Department to the effect that the scheme/ proposal had been approved by Planning Department during 2019-2020. Prior to the submission of the proposal to Finance Department, the concerned Department is expected to ensure compliance with the following
 - (i) No change in the scope of work and the cost of the proposal,
 - (ii) Budget Provision is available during the FY 2020-2021 (subject to vote on account limit).

B. For Establishment Schemes:

1. If the scheme has been accorded sanction by Finance Department (Expenditure Control- I/ II/ Economic Affairs) and if LOA was not approved or drawn in 2019-2020, such schemes can also be submitted directly to Finance(Budget) Department before 30th April, 2020. The following procedure are to be followed.
 - (i) Issue fresh sanctions and to cite the I/D No. of the Finance Department's approval during the FY 2019-2020,
 - (ii) Budget Provision is available during the FY 2020-2021 (subject to vote on account limit).

C. Departments can also follow the normal process of sanction for new schemes/proposals for 2020-2021. This would entail obtaining the recommendation of the Departmental Committee, approval of the Minister in-charge and submission of the proposal to Planning and Finance Departments.



[Dr. Vijay Kumar D. IAS]

Commissioner and Secretary to the Government of Meghalaya
Finance Department

Memo FIN.EC.II 20/2020/1-A

Dated Shillong the 2nd April, 2020

Copy to:-

1. The Private Secretary to the Chief Minister, Meghalaya for kind information of the Hon'ble Chief Minister.
2. The Private Secretary to the Chief Secretary, Government of Meghalaya for kind information of the Chief Secretary.
3. The Private Secretary to the Additional Chief Secretary in charge Finance Department, Government of Meghalaya for kind information of the Additional Chief Secretary.
4. All Principal Secretary / Commissioner and Secretary / Secretary to the Government of Meghalaya, Shillong, for kind information.
5. All Heads of Development Department, Government of Meghalaya, Shillong, for information and necessary action
6. The Director Institutional Finance & Ex-Officio Joint Secretary to the Government of Meghalaya, Finance (Economic Affairs) Department for information and necessary action.
7. Finance (EC- I / EC- II/ Budget), Government of Meghalaya, for information and necessary action.
8. All Financial Advisers, Government of Meghalaya for information and necessary action.
9. All Treasury Officers, Government of Meghalaya for information and necessary action
10. All Officers of Planning Department for information and necessary action.

By Order etc.,



Joint Secretary to the Government of Meghalaya,
Finance (EC-II) Department.